

In the National Company Law Tribunal, Jaipur

CP No. 112 (ND)/2017

TA No. 49/2018

UNDER SECTION 241/242 OF IBC

In the matter of:

Navneet Gupta

..... Applicant/Petitioners

VS.

M/s. Bharat Tractors Pvt. Ltd.

.....Respondent

Order delivered on 13.09.2018

Coram: Shri R. Varadharajan, Member (Judicial)

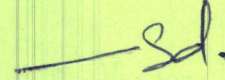
For Petitioner (s) : B.K.Sharma, Adv.

For Respondent(s) : Naresh Kumar Sejvani, Adv. for R-2,3,4,8 & 9
Pallav Pandey Adv. for R-5,6,7 & 10

ORDER

Learned AR for the petitioner and counsels for respondent Nos. 5,6,7 & 10 are present. In relation to ~~the~~ respondent Nos. 2,3,4,8 & 9 Mr. Naresh Kumar Sejvani, Advocate undertakes to file Vakalatnama as it is represented by him that he has received instructions to put in appearance in relation to the said respondents. R-1 and R-11 none appear. Perusal of record shows that vide order dated 01.02.2018 the matter was posted for final arguments on 16.08.2018. It is represented by the petitioner that in view of adjournments sought for by the respondent the matter has not been taken up for final hearing and in the

circumstances presses for the final arguments to be taken up. Let the parties be ready for arguments on the next date of hearing which is fixed on 11.10.2018.

A handwritten signature in black ink, appearing to be 'R. Varadharajan', is written on a yellow rectangular background.

(R. Varadharajan)
Member (Judicial)